

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 300/TL/2015

- Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 for grant of transmission license to Vemagiri II Transmission Limited.
- Date of hearing : 26.2.2016
- Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : POWERGRID Southern Interconnector Transmission System Limited
- Respondents : Tamil Nadu Generation & Distribution Corporation Limited & others
- Parties present : Shri Amit Garg, TNGDCL
Shri Mani Kumar, TNGDCL

Record of Proceedings

The representative of the petitioner submitted that the Commission vide its order dated 4.2.2016 on being satisfied that the applicant, *prima facie*, qualified for grant of transmission licence, directed publication of notices under sub-section (5) of Section 15 of the Electricity Act, 2003, inviting suggestions or objections. In response to the public notice, no suggestions/objections have been received to the Commission's proposal to grant transmission licence to the petitioner.

2. The Commission observed that as per Article 5.1.1 of the TSA, the TSP at its own cost and expense, shall be responsible for designing, constructing, erecting, completing and commissioning each element of the project by Scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further Article 5.4 of the TSA provides that the TSP shall ensure that the project is designed, built and completed in a good workmanlike manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility grade quality such that the useful life of the project will

be till the expiry date. Further, the design, construction and testing of all equipment, facilities, components and systems of the project shall be in accordance with Indian Standards and Codes issued by Bureau of India Standards.

3. The Commission desired to know what quality control mechanism is available or will be put in place by the petitioner to ensure the compliance of the above requirements. The representative of the petitioner sought time till 7.3.2016 to submit the information on affidavit which was allowed. The Commission directed that due date of filing the response should be strictly complied with failing which the petition will be disposed on the basis of the documents already on record.

4. Subject to above, order in the petition was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**